FORM OF WITHDRAWAL

(Please send this Form of Withdrawal with enclosures to Link Intime India Private Limited at the collection centre mentioned in the Letter of Offer)

Offer Opens on	Friday, March 20, 2009
Last Date for Withdrawal of Application	Wednesday, April 01, 2009
Offer Closes on	Wednesday, April 08, 2009

From

_______________________________ (Name & Complete Address)

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Tel No. _________________; Cell No. _________________

Fax No. _________________; Email. _________________

To,

Link Intime India Private Limited

Unit: Joy Reality Limited – Open Offer

C- 13, Pannalal Silk Mills Compound,

L.B.S. Marg, Bhandup (West),

Mumbai - 400 078.

Dear Sir,

Sub: Open offer to acquire up to 12,01,640 Equity Shares of Rs. 10 (Rupees Ten Only) each of Joy Reality Limited (Target Company) by Mr. Bhavin Soni (Acquirer – Representative of Bhavin Soni Group)

I/We refer to the Letter of Offer dated March 13, 2009 for acquiring the equity shares held by me/us in Joy Reality Limited.

I/We have read the procedure for withdrawal of equity shares tendered by me/us in the Offer as mentioned in the Letter of Offer and unconditionally agree to the terms and conditions mentioned therein.

I/We hereby consent unconditionally and irrevocably to withdraw my/our Shares from the Offer and I/We further authorise the Acquirer to return to me/us, the tendered equity share certificate(s)/ share(s) at my/our sole risk.

I/We note that upon withdrawal of my/our Shares from the Offer, no claim or liability shall lie against the Acquirer /Manager to the Offer/ Registrar to the Offer.

I/We note that this Form of Withdrawal should reach the Registrar to the Offer at the collection center mentioned in the Letter of Offer on or before the last date of withdrawal.

I/We note that the Acquirer /Manager to the Offer / Registrar to the Offer shall not be liable for any postal delay/loss in transit for the equity shares held in physical form.

I/We also note and understand that the Acquirer will return the original share certificate(s), share transfer deed(s) and Shares only on completion of verification of the documents, signatures etc.

The particulars of the tendered Share(s) that I/We wish to withdraw are detailed below:

Folio No.	**Certificate No.**	**Distinctive Nos.**		**No. of shares**
	Tendered			
			Total number of equity shares Tendered	
	Withdrawn			
			Total number of equity shares Withdrawn	

(In case of insufficient space, please use additional sheet and authenticate the same)

I/We confirm that the particulars given above are true and correct.

Yours faithfully,

Signed & Delivered by	**Full Names (s) & Address**	**Signature**	**Verified and Attested (by Bank for shares in Physical Shares)**
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			

Note: In case of joint holdings all must sign. A Corporation must affix its common seal necessary Board resolution should be attached.

Place: ______________ Date: ______________

--- **Tear along this line** ---

Joy Reality Limited – Open Offer

Acknowledgement slip

Received from Mr. /Ms ____________________________ Folio No. __________________ Form of Withdrawal dated _____________.

Stamp of collection Center : ___________________________
Signature of Official : ___________________________
Date of Receipt : ___________________________